CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.405

Excise Appeal No. 89086 of 2018

(Arising out of Order-in-Appeal No. NGP-II/APPL/132/17-18 dated 27.06.2018 passed by the Commissioner (Appeals-I) of CGST & Central Excise, Nagpur)

M/s Pepsico India Holding Pvt Ltd ....Appellant
Plot No. D-7
MIDC PAITHAN
Maharashtra

VERSUS

C.C.E. & S.T., Aurangabad ....Respondent
N-5....Town Centre, CIDCO,
Aurangabad, Maharashtra-431030

WITH

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Aurangabad, Maharashtra-431030

APPERANCE:

Mr. Nishith Jain, Chartered Accountant for the Appellant
Mr. Sanjay Hasija, Superintendent Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85738-85739/2020

Date of Hearing: 13.03.2020
Date of Decision: 13.03.2020

PER: AJAY SHARMA

Learned Counsel for the Appellant submits that the Appellants have applied under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the Competent Authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) on 29.01.2020.

2. In view of the above, the Appeals filed by the Appellant before this Tribunal ceases to exist and are accordingly dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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